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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABADBENCH
AT HYDERABAD

C.P.No.101 OF 1998

in
O.A.No.1040 OF 1997

DATE OF ORDER:28-8-1998

Between:

G.Narasimha Reddy. .. Applicant

a n d

1. Sri N.C.Sinha,
General Manager, S.C.Railway, Secunderabad.
2. Sri S.P.Choudhary,
Chief Personnel Officer, S.C.Railway,
Secunderabad.
3. Sri J.C.Jagannadham, Financial Advisor
and Chief Accounts Officer, S.C.Railway,
Guntakal.
4. Pratap SRivatsava,
Divisional Railway Manager,S.C.Railway,
Guntakal,
5. A.V.Reddy, Sr.Divisional Accounts Officer,
S.C.Railway, Guntakal.

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS:: Mr.K.Siva Reddy

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (AS PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.S.Rama Krishna Rao for the Applicant
and Mr.K. Siva Reddy for the Respondents.

2. The OA was disposed of by Order dated:23-10-1997.
The applicant submits that the direction is not complied with. We are of the opinion that both the parties should take action to ensure that the direction in the OA is complied with quickly. In order to achieve, the following


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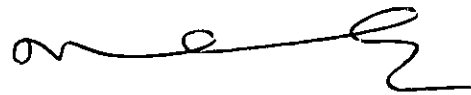
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are
directions ~~is~~ given:

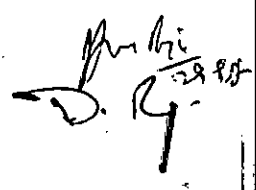
- i) The Manager, Canara Bank, Adoni, Kurnool District, ~~has been~~ ^{payable} ~~was~~ informed to release the relief ~~pending~~ to the applicant from the ~~date~~ it was stopped and continue payment of relief by Order dated: 24-3-1998 bearing No.A/PEN/GTL/Rlys./8728 (Annexure.1 to the CP). In case the Bank is not willing to comply with that Order, the respondents-Organisation of the Division should advice suitably forthwith in this connection to the Bank and a copy should be given to the applicant so that the applicant can pursue his case ~~at~~ ^{with} the bank authorities. That will enable for release of the ~~held~~ back amount quickly;
- ii) As regards examination of the documents, a Coordinate ^{ing} Officer not below the rank of Senior Inspector of the concerned Department should be nominated by the respondent-authorities who will collect the records and show it to the applicant and also collect other records if available if required by the applicant. That will enable both sides to come to a conclusion quickly.

3. With the above ~~observations~~, the C.P. is closed. Time for compliance of the above ^{directions} ~~observations~~ is three months from the date of receipt of a copy of this Order.


(B.S. JAI PARAMESHWAR)
MEMBER (ZUL)
28/8/98


(R. RANGARAJAN)
MEMBER (ADMN)

Dated: this the 28th day of Augst, 1998
DICTATED TO STENO IN THE OPEN COURT


28/8/98

DSN